

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Application No. 397 of 2013 (SZ) (THC)  
(WP.No.3605 of 2008, High Court of Kerala)**

Applicant(s)

Respondent(s)

Suomotu proceedings initiation against the unscientific evacuation of accumulated waste leading to environmental pollution and health problems

The State of Kerala rep by its Chief Secretary, Secretariat, Thiruvananthapuram and others

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

Mrs.Rema Smirithi for R-1 to R-3, R-8, R9, R10, R-11,R-13 and R-15  
Mr.K.R.Harin for R4  
Mr.Abu Backer for R5 & R21  
R. Vinoth Kumar for R-6 & R24  
M/s.S.Jamal for R7  
B.S.Krishnan Associates for R-12  
M/s.Su Srinivasan for R16 & R18  
M/s.A.V.Arun for R14  
M/s.C.Sangamithrai for R17  
M/s.P.B.Sahasranaman for R20  
M/s.V.M.Kurian for R22  
M/s.Dinesh Mathew J.Murikan For R19 and R23

Note of the Registry	Orders of the Tribunal
Item No.9	<p>Date: 21<sup>st</sup> December, 2017</p> <p>The Corporation of Kochi has submitted the report to the Kerala State Pollution Control Board (Board) as directed by previous order of this Tribunal. The Board has filed a memo today to that effect.</p> <p>The learned counsel appearing for the Board has submitted that there is no exact data as to the generation of the sewage within the</p>

Corporation of Kochi though the report submitted to the Board shows that the proposed STP will be sufficient to treat the sewage generated by 50000 (fifty thousand ) families. What is the exact population of Kochi and how many residential houses are there, is not clear. The Secretary, Corporation of Kochi is therefore directed to submit a report assessing the total sewage being generated and the number of families residing within the Corporation, to the Regional Office of the Board within two weeks, who shall verify the same and submit a report with the comments before the Tribunal.

Learned counsel appearing for the Board also pointed out that similar is the case with the other surrounding Municipalities and Grama Panchayats. The respective Municipalities and Grama Panchayats are directed to furnish the said details similar to the details called for from the Corporation of Kochi to the Board within two weeks.

List the matter on 05.02.2018.

....., JM  
(Justice M.S.Nambiar)